

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI.**

ORIGINAL APPLICATION No.125 of 2022

IN THE MATTER OF:

Korattur Lake Protection People's
Movement

...Applicant

-vs-

State of Tamil Nadu
& Others

...Respondents

REPLY FILED BY THE 8TH RESPONDENT

INDEX

S.No	Particulars	Page No
1.	Reply dated 17.04.2023 filed by the 8 th Respondent	1
2.	Annexure-1: Authorization issued under Hazardous and other Wastes (Management and Trans boundary Movement) Rules, 2016 enacted under Environment Protection Act, 1986	7
3.	Annexure-2: Renewal of Consent order granted under Water (Prevention and Control of Pollution) Act, 1974	15
4.	Annexure-3: Renewal of Consent order granted under Air (Prevention and Control of Pollution) Act, 1981	18

Place: Chennai

Date: 17.04.2023

T.Sai Krishnan

Counsel for 8th Respondent

1

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT
CHENNAI**

Original Application No. 125/2022

Korattur Lake Protection People's
Movement

... Applicant

Vs.

State of Tamilnadu
& others.

... Respondents

REPLY FILED BY THE 8TH RESPONDENT

1. The 8th Respondent has perused the application and denies all the averments, allegations and statements contained therein, except those that are specifically admitted herein, as being false and incorrect.
2. The above application has been filed praying for an order to direct the Respondents 1 to 7 to take appropriate and effective steps to maintain the TNHB Korattur Lake pollution free and to direct the official Respondents to take action and to remove the debris and solid waste left over on the Eastern side of the lake area and to convert the said area into Bio Park and to pass an order forbearing the Respondents 8-11 from directly discharging the untreated effluents and solid waste into the said TNHB Korratur Lake.
3. The 8th Respondent states and submits that they have been unnecessarily arrayed as a party in the above Original Application. This Respondent is not discharging any effluents or sewage into any water body and this Respondent is complying with all the conditions imposed by the official Respondents in the matter of treating the effluents as well as in respect of their discharge and therefore there is no cause of action for the Applicant as against this Respondent. Merely because the unit of this Respondent is situated in that area,

For TUBE INVESTMENTS OF INDIA LTD.,


S. SURESH
Exe.VP - Legal & Company Secretary

the Applicant has unnecessarily dragged this Respondent also into the above litigation without any basis or material.

4. The 8th Respondent is having its chain manufacturing unit known as "TIDC India" at the MTH Road, Ambattur, Chennai. TIDC India is one of the unit of M/s Tube Investments of India Limited, which is involved in manufacturing of industrial and automotive chains and fine blanked components.
5. The 8th Respondent states that the raw material that is used in the manufacturing process of the chains is steel strips and wires and the parts are produced in the machine shop. Heat treatment is done in resistance electric heating furnaces and assembly is carried out. At the final stage the products are greased, packed and despatched to the customers.
6. This Respondent states that sand and emery along with water is used for deburring of sharp edges of the parts after production in the machine shop. Soda ash and caustic soda with water is used for de-oiling and polishing. In the said process, sludge along with water is generated as process / trade effluent. This effluent is carried over to the effluent treatment plant and the treated water is reused back for the process. Sludge separated in the treatment is disposed as per guidelines and authorization issued by TNPCB to the approved vendor. To treat such effluents, this Respondent has got an effluent treatment plant with 100 KLD capacity along with RO treatment. The raw effluent is carried to the treatment plant and treated with water treatment chemicals to maintain pH. The suspended solids are separated in primary and secondary clarifiers. Aeration process is also carried out for sludge settling and to maintain the COD in the process. The final water is R.O. treated and reused for process in manufacturing.

For TUBE INVESTMENTS OF INDIA LTD.,


S. SURESH
Exe.VP - Legal & Company Secretary

7. This Respondent further states and submits that out of domestic consumption and use, sewage water is generated mainly from hand wash areas and the toilets and the canteen facilities. To treat the sewage generated, this Respondent has got a 120 KLD sewage treatment plant inside this factory premises. The treated water is used for gardening inside the factory and the sludge generated is used as manure for the gardening.
8. This Respondent got the latest consent from the Tamil Nadu Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 on 19.03.2023 and the copy of the renewal consent is filed as Annexure -1 and the validity of the same is upto 31.03.2024. The said consent is for the production of 1100 Tons per month of chains and fine blanked components and the consent order specifically stipulates that about 57 KLD of trade effluents are to be reused in the process and about 23 KLD per day are to be used in the mechanical evaporator.
9. This Respondent got the renewal of the consent under the provisions of the Air (Prevention and Control Pollution) Act, 1981 from the Tamilnadu Pollution Control Board on 19.03.2023. The validity of the said consent is also upto 31.03.2024 and the consent order provides for the implementation of control measures in respect of emissions generated from the unit and this Respondent is complying with the same. The Hazardous Waste Authorization dated 29.01.2020 and the validity is upto 28.01.2025. The consent orders are filed as Annexures 2 & 3 to this reply. It may be seen that the total quantity for which the Hazardous Waste Authorization has been granted is for 50 Tons Per Annum for used or spent oil, 25 Tons Per Annum for waste or residues containing oil and 300 Tons Per Annum for chemical sludge generated from waste water treatment.

For TUBE INVESTMENTS OF INDIA LTD.,


S. SURESH
Exe.VP - Legal & Company Secretary

10. This Respondent states that as such it may be seen that this Respondent has valid consent for operation wherein adequate conditions have been imposed by the regulatory body to ensure that the effluents are treated properly and disposed safely. This Respondent has been scrupulously following the conditions imposed by the Tamil Nadu Pollution Control Board and there has never been an occasion for this Respondent to let out the effluents or discharge them in any manner harming the environment at any point of time.
11. This Respondent submits and states that the allegations as contained in the Original Application are arising out of the public drainage canal flowing outside the factory of this Respondent. It is submitted that behind the northern side compound wall of this Respondent's factory, there is a public drain which is having a width of approximately 2 meters and running by the side of the compound wall and connected to the TASS Estate Corporation Drain in the North Eastern corner of this Respondent's factory. This drain also connects to the main drain flowing towards Korattur. During rainy season, the storm water flows through the drain and joins the public drain in the Northern side.
12. This Respondent states that on the Northern West side of the factory, there is a public drain flowing through the factory premises from Southern side and connecting to the public drain in the Northern side. This is storm water drain coming from outside the factory compound and joining into the public drain in the northern side compound outside of the factory. During rainy season, the storm water from outside the factory flows through the drain and joins the public drain in the Northern side.
13. This Respondent states that as elaborated above, this Respondent is not letting out any effluents or sewage into the public drain. In the light of the above narration, none of the allegations are made out as

For TUBE INVESTMENTS OF INDIA LTD.,


S. SUBESH
Exe.VP - Legal & Company Secretary

against this Respondent and the entire application as against this Respondent is totally misconceived.

14. The allegations as contained in para (iv) to (vi), in so far as it concerns this Respondent, are totally false and completely incorrect. Even without ascertaining the facts and verifying the truth, the applicant has hastened to add this Respondent as a party to the above Original Application and has made sweeping and baseless allegations which do not bear an iota of truth. There is no question of any allegation of encroachment by this Respondent and again there is no question of making allegation of contributing to the alleged pollution in the Korattur Lake by this Respondent.

15. This Respondent takes serious objections to the allegations contained in para 4(viii) where again baseless allegations are made as against this Respondent.

16. This Respondent states that as regards the photographs produced by the Applicant being the back side of the compound wall of this Respondent, it is submitted that the same is near the telephone exchange, Ambattur and the said spot is located at the distance of about 5 kms. from the Korattur lake. This Respondent is not letting out any effluents in that area. In another photo, the Applicant has misleadingly depicted as if there is a discharge pipe on the compound wall of this Respondent's cycle manufacturing unit, when no such discharge pipe has been placed or available within the unit of this Respondent. The photo pertains to the back side compound of the TIDC, India. The pipeline shown in the photograph is obsolete and of no-use as the floor level of the factory is much higher than the pipeline. The applicant ought not to be making such false representations without verification of facts and truth.

For TUBE INVESTMENTS OF INDIA LTD.,


S. SURESH
Exe.VP - Legal & Company Secretary

In the light of what has been stated above it is very clear that the Applicant has unnecessarily arrayed this Respondent in the above O.A. and therefore it is most humbly prayed that this Hon'ble Court may be pleased to dismiss the above Application and thus render justice.

Dated at Chennai on this 17th day of April 2023

T.Sai Krishnan

Counsel for 8th Respondent

For TUBE INVESTMENTS OF INDIA LTD.,


S.SURESH
Exe.VP - Legal & Company Secretary

8th Respondent

VERIFICATION

I, S. Suresh, working as Executive Vice President – Legal & Company Secretary of M/s. Tube Investments of India Ltd, the 8th Respondent in the above O.A. do hereby verify that what are all stated above are true and correct to the best of my knowledge, information and belief.

Verified at Chennai on this the 17th day of April, 2023

For TUBE INVESTMENTS OF INDIA LTD.,


S.SURESH
Exe.VP - Legal & Company Secretary

8th Respondent



AUTHORISATION No. 20HAZ29212038 dated 29/01/2020

Proceeding No. JCEE-M/CHZ/TNPCB/F.0020AMB/HWA/OL/AMB/2020 dated 29/01/2020

Sub: Tamil Nadu Pollution Control Board – Hazardous Waste Authorization-Amendment- M/s. TUBE INVESTMENTS OF INDIA LIMITED-UNIT:TIDC INDIA, S.F.No. 256, 257, 260, 261, 262, 268, AMBATTUR Village, AMBATTUR Taluk, Tiruvallur District - Authorization under Rule 6 (2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 enacted under Environment (Protection) Act, 1986 – Issued- Reg.

Ref: HWA-IR.No.0020AMB/HWA/OL/DEE/AMB/2020 dated 08/01/2020

FORM 2

[See rule 6 (2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorization: 20HAZ29212038 and dated : 29/01/2020
2. The Managing Director of M/s. TUBE INVESTMENTS OF INDIA LIMITED-UNIT:TIDC INDIA is hereby granted an Authorisation based on the enclosed signed Inspection report for Generation,Collection,Storage and Disposal of hazardous or other wastes or both on the premises situated at S.F.No. 256, 257, 260, 261, 262, 268, AMBATTUR Village, AMBATTUR Taluk, Tiruvallur District.

SI No	Schedule / Name of the Processes	Name of Hazardous Waste (with category No)	Quantity	Activities for which Authorization is issued
1	Schedule I /5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	50 T/Annum	Generation,Collection,Storage and Disposal to authorised recyclers
2	Schedule I /5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2-Wastes or residues containing oil	25 T/Annum	Generation,Collection,Storage and Disposal to M/s.TNWML, TSDF, Gummidipoondi
3	Schedule I /35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3-Chemical sludge from waste water treatment	300 T/Annum	Generation,Collection,Storage and Disposal to M/s.TNWML, TSDF, Gummidipoondi

3. This authorization shall be valid for a period upto 28/01/2025.

The Authorization is issued subject to the following general and special conditions annexed.

M. Malaiyandi Digitally signed by M. Malaiyandi
 Date: 2020.01.30 11:23:50 +05'30'
Joint Chief Environmental Engineer-Monitoring
Tamil Nadu Pollution Control Board
Chennai

A. GENERAL CONDITIONS OF AUTHORIZATION

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by Tamil Nadu Pollution Control Board.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this Authorisation.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorised shall implement Emergency Response procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire ,etc and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the CPCB guidelines on "Implementing Liabilities for Environmental damages due to Handling and Disposal of Hazardous Wastes and Penalty".
7. It is the duty of the authorized person to take prior permission of Tamil Nadu Pollution Control Board to close down the facility.
8. The imported Hazardous and other wastes shall be fully insured for transit as well as the accidental occurrences and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The Hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of Authorisation.
11. The importer or Exporter shall bear the cost of import or export or mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the MoEF and CC or CPCB from time to time.
14. Annual returns shall be filed by June 30th for the period ending 31st March of the previous financial year.

B. SPECIFIC CONDITIONS - HW Generator

1. The occupier/generator shall be responsible for safe and environmentally sound management of hazardous and other wastes.
2. The occupier shall follow the following steps for the management of hazardous and other wastes. (a) prevention (b) minimization (c) reuse (d) recycling (e) recovery, utilisation including co-processing and (f) safe disposal
3. The occupier shall take all the steps while managing hazardous and other wastes - (a) To contain contaminants and prevent accidents and limit their consequences on human beings and the environment; and (b) To provide persons working in the site with appropriate training, equipment and the information necessary to ensure their safety.
4. The occupier shall store the hazardous and other wastes for a period not exceeding ninety days and shall maintain a record of sale, transfer, storage, recycling, recovery, pre-processing, co-processing and utilisation of such wastes and make these records available for inspection:
5. The hazardous and other wastes shall be stored temporally in an isolated area earmarked for the purpose within the occupier's premises (it shall not be accessible to rain water) till scientific disposal. The storage area shall be fenced properly and a sign of danger shall be placed at the storage site.
6. The containers holding the hazardous and other wastes shall be kept in good condition and made of materials which can withstand the physical and environmental conditions during storage and transportation. Only properly cleaned containers shall be used for storage of hazardous and other wastes.
7. The occupier handling hazardous or other wastes shall maintain records of such operations of generation, handling, storage and disposal as per Form 3.
8. The hazardous and other wastes generated in the establishment of the occupier shall be sent or sold to an authorised actual user or shall be disposed of in an authorised disposal facility.
9. The occupier handling hazardous or other wastes shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time
10. The labelling of package of hazardous or other wastes shall be done as per Form 8. The label shall be of non-washable material, weather proof and easily visible.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

11. The hazardous and other wastes shall be transported from the occupier's establishment to an authorised actual user or to an authorised disposal facility in accordance with the provisions of these rules.
12. The transport of the hazardous and other wastes shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard..
13. The occupier shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8
14. The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
15. The transporter/sender of the hazardous and other wastes shall prepare and maintain manifest in Form 10.
16. The occupier or the operator or the transporter shall immediately intimate TNPCB through telephone, e-mail about the accident and subsequently send a report in Form 11, where an accident occurs at the facility of the occupier handling hazardous or other wastes and operator of the disposal facility or during transportation
17. The occupier who intends to get its hazardous and other wastes treated and disposed of by the operator of a treatment, storage and disposal facility shall give to the operator of that facility, such specific information as may be needed for safe storage and disposal.
18. The occupier shall be liable for all damages caused to the environment due to improper handling and management of the hazardous and other wastes.
19. The occupier handling hazardous and other wastes shall submit annual returns containing the details specified in Form 4 to TNPCB on or before the 30th day of June of every year for the preceding period April to March.
20. Any increase in quantity of handling of hazardous and other wastes, any change in category of hazardous and other wastes and any change in method of handling operations shall be brought to the notice of the TNPCB and fresh authorization shall be obtained.

ADDITIONAL SPECIFIC CONDITIONS

The unit shall maintain Hazardous Waste display Board in front of the unit clearly updating the same regularly as mandated by the Hon'ble Supreme Court Order dt: 14.10.2003.

M. Malaiyandi Digitally signed by M. Malaiyandi
Date: 2020.01.30 11:24:17 +05'30'
Joint Chief Environmental Engineer-Monitoring
Tamil Nadu Pollution Control Board
Chennai

To
The Managing Director
TUBE INVESTMENTS OF INDIA LIMITED-UNIT:TIDC INDIA
Tube Investments of India Ltd-Unit: TIDC
PO Box No.11, CTH Road, Ambattur,
Chennai.
Pin:600053

Copy to:

1. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, AMBATTUR.

POLLUTION PREVENTION PAYS



Tamil Nadu Pollution Control Board
Inspection Report of units generating/handling Hazardous Wastes
Generator - Amendment

1	a	Name and Designation of the Inspecting Officer	Indira Gandhi S ,DEE		
	b	District Office	AMBATTUR		
2	a	Date of receipt of Application of Authorisation	28/11/2019		
	b	Date of Latest Resubmission of Application of Authorisation	30/12/2019		
	c	Date of Inspection	27/12/2019		
3	a	Name of the Industry	TUBE INVESTMENTS OF INDIA LIMITED-UNIT:TIDC INDIA		
	b	Location of the Unit :			
		(i) S.F. No	256, 257, 260, 261, 262, 268		
		(ii) Village	AMBATTUR		
		(iii) Taluk	AMBATTUR		
		(iv) Revenue District	Tiruvallur		
		(v) Local Body	CHENNAI CORPORATION Corporation		
	c	Factory address: :	Registered Office address:		
	PO BOX NO.11, CTH ROAD, AMBATTUR, CHENNAI	Tube Investments of India Ltd-Unit: TIDC PO Box No.11, CTH Road, Ambattur, Chennai.			
4	Date of Commissioning		04/02/1963		
5	Total Gross Fixed Assets(Rs In Lakhs)		20195.01		
6	a	Category-Classification	ORANGE/Large		
	b	Type of the industry	2036-Heat treatment using oil fired furnace (without cyaniding)		
7	a	Name and Designation of the Occupier	Vellayan Subbiah,The Managing Director		
	b	Name of the Industry's representative accompanying during inspection	Thiru. Madhu GM		
8	i)	Hazardous waste handling/generation ?	Yes		
	ii)	Applied for Authorisation ?	Yes		
9	Details of HWA issued status:				
	Date of Application for HWA	HWA Type	Authorisation No	Issued date	Valid date
10	Hazardous Waste quantity generated and waste Type, Storage and Disposal				

11

Schedule/Name of the Processes	Name of Hazardous Waste (with category No)	Quantity with unit	Waste Type	Waste Storage	Waste Disposal
Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	50 T/Annum	Recyclable	MS Drums	Recovery and Reuse- Authorized recyclers
Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2-Wastes or residues containing oil	25 T/Annum	Incinerable	MS Drums	Incineration-TSDF,Gummi dipoondi
Schedule I/35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3-Chemical sludge from waste water treatment	300 T/Annum	Landfillable	MS Drums	Common Landfill-TSDF,Gummi dipoondi

11 Description of Source of generation of waste:

Name of Hazardous Waste (with category No)	Source of generation of waste	Physical status	Quantity stored at any time	Quantity accumulated as on 31st March
5.1-Used or spent oil	DG Sets and Machines	Liquid	0.1 T	2 T
5.2-Wastes or residues containing oil	Cleaning of machines	Solid	0.1 T	2 T
35.3-Chemical sludge from waste water treatment	Effluent Treatment Plant	Solid	0.5 T	10 T

12 a) Activities for which the issue of Authorisation may be considered::

Schedule / Name of the Processes	Name of Hazardous Waste (with category No)	Quantity with unit	Activities for which the issue of Authorization may be considered
Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	50 T/Annum	Generation,Collection,Storage,Disposal
Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2-Wastes or residues containing oil	25 T/Annum	Generation,Collection,Storage,Disposal
Schedule I/35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3-Chemical sludge from waste water treatment	300 T/Annum	Generation,Collection,Storage,Disposal

12 b)	Accumulated quantity of each waste for which Authorization require to be issued for disposal (To indicate as conditions) if any	5.1 -- 50 T/Annum 5.2 -- 25 T/Annum 35.3 -- 300T/Annum																																
13 a)	Generator of Hazardous waste?	Yes																																
b)	Products and By products manufactured per Annum	1. Chains and Fine Blanked Components - 1100 Tons /Month																																
c)	Manufacturing process with sources of HW generation																																	
d)	Details of characteristics and management of wastes within the plant:																																	
	<table border="1"> <thead> <tr> <th>Schedule / Name of the Processes</th> <th>Name of Hazardous Waste (with category No)</th> <th>Quantity with unit</th> <th>Characteristics of each waste</th> <th>Details of utilization within the plant such as SLF,etc</th> <th>If not utilised within the plant, provide details of what is done with this waste</th> <th>Details of arrangements for transportation to actual users/ TSDf</th> <th>Details of the environmental safeguards and environmental facilities provided for safe handling</th> </tr> </thead> <tbody> <tr> <td>Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications</td> <td>5.1-Used or spent oil</td> <td>50 T/Annum</td> <td>Liquid</td> <td>NIL</td> <td>Disposed Through Authorised Recyclers</td> <td>Through Authorised Agency Vehicle</td> <td>MS Drums</td> </tr> <tr> <td>Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications</td> <td>5.2-Wastes or residues containing oil</td> <td>25 T/Annum</td> <td>Solid</td> <td>NIL</td> <td>Disposed Through Authorised Agency</td> <td>Through Authorised Agency Vehicle</td> <td>MS Drums</td> </tr> <tr> <td>Schedule I/35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)</td> <td>35.3-Chemical sludge from waste water treatment</td> <td>300 T/Annum</td> <td>Solid</td> <td>NIL</td> <td>Disposed Through Authorised Agency</td> <td>Through Authorised Agency Vehicle</td> <td>MS Drums</td> </tr> </tbody> </table>	Schedule / Name of the Processes	Name of Hazardous Waste (with category No)	Quantity with unit	Characteristics of each waste	Details of utilization within the plant such as SLF,etc	If not utilised within the plant, provide details of what is done with this waste	Details of arrangements for transportation to actual users/ TSDf	Details of the environmental safeguards and environmental facilities provided for safe handling	Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	50 T/Annum	Liquid	NIL	Disposed Through Authorised Recyclers	Through Authorised Agency Vehicle	MS Drums	Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2-Wastes or residues containing oil	25 T/Annum	Solid	NIL	Disposed Through Authorised Agency	Through Authorised Agency Vehicle	MS Drums	Schedule I/35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3-Chemical sludge from waste water treatment	300 T/Annum	Solid	NIL	Disposed Through Authorised Agency	Through Authorised Agency Vehicle	MS Drums	
Schedule / Name of the Processes	Name of Hazardous Waste (with category No)	Quantity with unit	Characteristics of each waste	Details of utilization within the plant such as SLF,etc	If not utilised within the plant, provide details of what is done with this waste	Details of arrangements for transportation to actual users/ TSDf	Details of the environmental safeguards and environmental facilities provided for safe handling																											
Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	50 T/Annum	Liquid	NIL	Disposed Through Authorised Recyclers	Through Authorised Agency Vehicle	MS Drums																											
Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2-Wastes or residues containing oil	25 T/Annum	Solid	NIL	Disposed Through Authorised Agency	Through Authorised Agency Vehicle	MS Drums																											
Schedule I/35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3-Chemical sludge from waste water treatment	300 T/Annum	Solid	NIL	Disposed Through Authorised Agency	Through Authorised Agency Vehicle	MS Drums																											
e)	Hazardous and other wastes generated from storage of hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989																																	
14 i)	TSDf operator ?	No																																

15 a)	Recyclers or pre-processors or co-processors or actual users of hazardous or other wastes?	No			
16	Details of Consents/Renewals issued status:				
	Date of Application	Consent application(Consents/Renewals)	Issued date	Valid date	Status and reason for pending if not issued
	07/02/2014	CTO-Renewal	02/07/2014	31/03/2015	Issued
	02/03/2015	CTO-RENEW	05/01/2016	31/03/2016	Issued
	17/02/2016	CTO-RENEW	03/08/2016	31/03/2017	Issued
	08/02/2017	CTO-RENEW	14/07/2017	31/03/2018	Issued
	14/02/2018	CTO-RENEW	26/03/2018	31/03/2020	Issued
17	Compliance of conditions of Authorisation issued :				
	Nil				
18	Any other information::				
	<p>The unit M/s. TUBE INVESTMENTS OF INDIA LIMITED – UNIT: TIDC INDIA,S.F.No. 256, 257, 260, 261, 262, 268, AMBATTUR village, AmbatturTaluk has obtained renewal of consent under the Water and Air Acts Vide Proc dated 26.03.2018 with validity upto 31.03.2020 and HW authorisation vide proceedings dt.04.12.2014 valid upto 03.12.2019.</p> <p>The unit has applied for Authorization through online for handling of Hazardous waste for the category:</p> <ol style="list-style-type: none"> 5.1 Used / spent oil – 50 T/Annum (Accumulated Quantity : 2 T), 5.2 Wastes /residues containing oil – 25 T/Annum (Accumulated Quantity : 2 T), 35.3 Chemical sludge from waste water treatment– 300 T/Annum (Accumulated Quantity : 10T) <p>In this connection, the said unit was inspected on 27.12.2019. During inspection the unit was under operation. The unit has stored the Hazardous waste in the covered ear marked place. The has provided HW display Board and updated the same. The unit has made agreement with</p> <ol style="list-style-type: none"> M/s. Sri Balaji Industries, Pollachi for the disposal of Hazardous waste category M/s. TamilNadu Waste Management Limited for the disposal of Hazardous waste category M/s. TamilNadu Waste Management Limited for the disposal of Hazardous waste category 35.3 -Chemical sludge from waste water treatment– 300 T/Annum (Accumulated Quantity : 10T)(Agreement dated 17.10.2019 with validity for five years) for direct landfill. 				
19	Specific recommendation on the issue of Hazardous waste Authorisation:				

It is recommended that issue of Authorization under HW (M, H&TBM) Rules 2016, may be considered for the above activities mentioned subject to the following conditions:

1. The hazardous wastes shall be sold only to the Authorised Hazardous waste (HW) recycler.
2. The unit shall maintain records for the HW generated and sold out to authorised recyclers.
3. The unit shall comply with all the provisions contained in the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
4. The unit shall maintain records of Hazardous Wastes generated in Form 3.
5. The unit shall furnish annual returns of the Hazardous Wastes in Form 4.
6. The unit shall maintain Hazardous Wastes manifest in Form 10.
7. Any accident occurring while handling the Hazardous Wastes should be reported in Form 11.

Indira Gandhi S ,DEE
(Name and Designation)

DEE Recommendations.

Issue of Authorization under HW (M, H&TBM) Rules 2016, may be considered.

Indira Gandhi S ,DEE
(Name and Designation)



TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

ORANGE

CONSENT ORDER NO. 2208143195021

DATED: 16/03/2022.

PROCEEDINGS NO.F.0020AMB/OL/DEE/TNPCB/AMB/W/2022 DATED: 16/03/2022

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. TUBE INVESTMENTS OF INDIA LIMITED : UNIT-TIDC , S.F.No. 256, 257, 260, 261, 262, 268, AMBATTUR village, Ambattur Taluk and Chennai District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. RCO PROCEEDINGS NO.F.0020AMB/OL/DEE/TNPCB/AMB/A/2020 DATED: 10/06/2020
2. Unit's Application for Renewal dated 04.02.2022
3. IR.No : F.0020AMB/OL/AEE/AMB/2022 dated 16/03/2022

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director

M/s.TUBE INVESTMENTS OF INDIA LIMITED : UNIT-TIDC ,
S.F.No. 256, 257, 260, 261, 262, 268,
AMBATTUR Village ,
Ambattur Taluk ,
Chennai District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2024

**INDIRAGANDHI
SOUNDARARAJAN**

Digitally signed by
INDIRAGANDHI
SOUNDARARAJAN
Date: 2022.03.17 10:58:11 +05'30

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
AMBATTUR**



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Chains and Fine Blanked Components	1100	Tons / Month
By-Product Details			
1.	NIL	0	NIL
Intermediate Product Details			
1.	NIL	0	NIL

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	70.0	On land for gardening and Toilet Flushing
Effluent Type : Trade Effluent			
1.	Trade Effluent I	57.0	Reused in the process
2.	Trade effluent II	23.0	Mechanical Evaporator



TAMILNADU POLLUTION CONTROL BOARD

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall operate and maintain the STP efficiently and continuously, so as to achieve the standards prescribed by the Board.
2. The unit shall ensure that the treated sewage is utilized for development of gardening/ green belt development as per hydraulic loading rate 35 KL/Hec.
3. The unit shall operate and maintain the ETP, RO system, Evaporator continuously & efficiently and ensure that RO permeate is reused in the process and entire quantity of RO rejects are evaporated through Evaporator to achieve zero liquid discharge.
4. The unit shall comply with the provisions of all the Waste Management Rules, 2016 notified under Environmental (Protection) Act, 1986.
5. The unit shall continue to develop greenbelt and maintain consistently of 25% of total area comprising of tall trees (min. 2 m height) and various species according to local soil conditions in consultation with local DFO/Horticulture department/ authorized consultant and furnish the progress report to the Board periodically.
6. The unit shall not use banned "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead the unit shall encourage use of eco friendly alternatives such as banana leaf, arecanut palm plate, stainless steel, glass porcelain plates/cups cloth bag, jute bag etc.

INDIRAGANDHI

Digitally signed by INDIRAGANDHI
SOUNDARARAJAN

SOUNDARARAJAN

Date: 2022.03.17 10:58:48 +05'30'

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
AMBATTUR**

To
The Director,

M/s.TUBE INVESTMENTS OF INDIA LIMITED : UNIT-TIDC ,
Tube Investments of India Ltd :Unit- TIDC
PO Box No.11, CTH Road, Ambattur,
Chennai.,
Pin: 600053

Copy to:

- 1.The Commissioner, CHENNAI CORPORATION, Ambattur Taluk, Chennai District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File



TAMILNADU POLLUTION CONTROL BOARD



Category of the Industry :

ORANGE

CONSENT ORDER NO. 2208243195021

DATED: 16/03/2022.

PROCEEDINGS NO.F.0020AMB/OL/DEE/TNPCB/AMB/A/2022 DATED: 16/03/2022

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. TUBE INVESTMENTS OF INDIA LIMITED : UNIT-TIDC , S.F.No. 256, 257, 260, 261, 262, 268, AMBATTUR village, Ambattur Taluk and Chennai District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

- REF:** 1. RCO PROCEEDINGS NO.F.0020AMB/OL/DEE/TNPCB/AMB/A/2020 DATED: 10/06/2020
2. Unit's Application for Renewal dated 04.02.2022
3. IR.No : F.0020AMB/OL/AEE/AMB/2022 dated 16/03/2022

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director
M/s.TUBE INVESTMENTS OF INDIA LIMITED : UNIT-TIDC ,
S.F.No. 256, 257, 260, 261, 262, 268,
AMBATTUR village,
Ambattur Taluk,
Chennai District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2024

**INDIRAGANDHI
SOUNDARARAJAN**

Digitally signed by
INDIRAGANDHI
SOUNDARARAJAN
Date: 2022.03.17 10:56:58 +05'30

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
AMBATTUR**



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Chains and Fine Blanked Components	1100	Tons / Month
By-Product Details			
1.	NIL	0	NIL
Intermediate Product Details			
1.	NIL	0	NIL

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.



TAMILNADU POLLUTION CONTROL BOARD

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm³/hr
1	ACC HF 6	Stack	6.1	424.75
2	ACC MBF 4	Stack	9.09	424.75
3	CCC GROUP - HF - 13,15,5,8	Wet scrubber with stack	10.4	424.75
4	LDD MBF 5	Stack	9.09	679.6
5	LDD HF-11 (LPG)	Stack	10.28	424.75
6	LDD HF-3,1,12,LHFN1,LHFN2	Wet scrubber with stack	6.24	424.75
7	LDD HF-2(LPG)	Stack	9.14	424.75
8	LDD MBF 3	Stack	9.09	424.75
9	LDD MBF 2	Stack	9.09	424.75
10	LDD MBF 1	Stack	9.09	424.75
11	FB MBF	Stack	9.09	424.75
12	LDD HF4,LTFN1,LTFN2<FN3	Stack	9.14	424.75
13	CCC-CTF1,CTF2,CTF3,CTF4	Stack	9.14	424.75
14	DF GROUP	Wet scrubber with stack	10.4	424.75
15	DG SET1-1000KVA	Acoustic enclosures with stack	11.5	679.6
16	DG SET2-1050 KVA	Acoustic enclosures with stack	11.5	679.6
17	DG SET3-1050 KVA	Acoustic enclosures with stack	11.5	679.6
18	DG SET4-1250 KVA	Acoustic enclosures with stack	11.9	424.75
19	DG SET5-1250 KVA	Acoustic enclosures with stack	11.5	679.6
20	DG SET6-1250 KVA	Acoustic enclosures with stack	12	679.6
21	FB-1 SQF GROUP	Wet scrubber with stack	12	424.75
22	FB-2 SQF GROUP	Wet scrubber with stack	12	424.75

II Fugitive/Noise emission :

Sl	Point	Noise	Control	Level
----	-------	-------	---------	-------



TAMILNADU POLLUTION CONTROL BOARD

Special Additional Conditions:

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall operate and maintain the APC measures efficiently and continuously, so as to achieve the standards prescribed by the Board.
2. The unit shall achieve ANL standards as prescribed by the Board.
3. The unit shall conduct the AAQ/SM/ANL survey periodically and furnish report to the Board.
4. The unit shall comply with the E-waste management Rules, 2016. E-waste as listed in schedule -I generated by them shall be channelized through collection centre or dealer of authorised producer or the dismantler or through designated take back service provider of the producer to authorised dismantler or recycler. The unit shall maintain records of E-waste generated by them in form -2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in form-3 to the TNPCB on or before the 30th day of June, following the financial year.

INDIRAGANDHI

Digitally signed by INDIRAGANDHI
SOUNDARARAJAN

SOUNDARARAJAN

Date: 2022.03.17 10:57:35 +05'

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
AMBATTUR**

To
The Director,
M/s.TUBE INVESTMENTS OF INDIA LIMITED : UNIT-TIDC ,
Tube Investments of India Ltd :Unit- TIDC
PO Box No.11, CTH Road, Ambattur,
Chennai.,
Pin: 600053

Copy to:

- 1.The Commissioner, CHENNAI CORPORATION, Ambattur Taluk, Chennai District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File
